

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.2992 of 2020**

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Madan Mohan Singh ..... Petitioner.  
-Versus-  
The State of Jharkhand. .... Opp. Party.  
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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner : Mr. A. K. Kashyap, Sr. Advocate  
For the State : Mr. Ashok Kumar, APP  
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**Order No.02**

**Date: 09.09.2020**

This case is taken up through video conferencing.

Issue notice to the opposite party no.2 under registered cover with A/D for which requisites etc. must be filed within a period of one week.

Put up this case along with A.B.A. No.3186 of 2020 (Ajit Kumar Singh vs. State of Jharkhand & Anr.) under appropriate heading.

In the meantime, no coercive step shall be taken against the petitioner, above named, in connection with Complaint Case no.1955 of 2019, pending in the Court of learned Judicial Magistrate, 1<sup>st</sup> Class, Palamau at Daltonganj.

**(Rajesh Shankar, J.)**

*Sanjay/*